

**Central Administrative Tribunal
Principal Bench**

**CP No.473/2015
OA No.3916/2014**

New Delhi, this the 2nd day of September, 2015

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. P. K. Basu, Member (A)**

S. K. Pattnayak,
Chief Engineer,
S/o Late Dayanidhi Pattnayak,
Aged about 48 years,
R/o B-402, Global CGHS Plot No.GH 75,
Sector-56, Gurgaon. ... Applicant.

(By Advocate : Shri Siju Thomas for Shri Manoj George)

Versus

1. Sri Major Singh
Chairperson
Central Electricity Authority,
Sewa Bhawan, R. K. Puram,
New Delhi 110 066.
2. Additional Secretary (Admn.)
Through Mr. Prakash Ekka,
Under Secretary (Personnel)
Union of India,
Ministry of Power,
Shram Shakti Bhawan,
Rafi Marg, New Delhi 110 001. Respondents.

(By Advocate : Shri Rajender Nischal)

: O R D E R (ORAL) :

Justice Syed Rafat Alam, Chairman :

At the outset, Shri Rajender Nischal, learned counsel for the respondents submitted that the order of this Tribunal dated 11.05.2015 in OA No.3916/2014 has already been implemented and the compliance report supported by an

affidavit has also been filed on 30.08.2015. It appears from the statement made in para 5 of the affidavit that the representation of the applicant pursuant to the order of this Tribunal has been considered and rejected vide order dated 16.07.2015.

2. Learned counsel for the applicant also fairly stated that since the order of the Tribunal has already been complied with, the contempt proceeding may be dropped. The contempt proceeding is accordingly dropped. Notices issued to the respondents are hereby discharged.

(P. K. Basu)
Member (A)

(Syed Rafat Alam)
Chairman

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